

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.10/2006
O.A. No.126/2003

New Delhi this the 10th day of March, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

Shri K.C. Gupta
S/o Shri Shrichand
R/o WZ-1319, Nangal Rai,
New Delhi.

-Applicant

(Applicant present in person)

Versus

1. Shri S. Raghunathan,
Through its,
Chief Secretary,
Delhi Administration,
5- Alipur Road, Delhi.
2. Shri Vijay Kumar,
The Director,
Directorate of Education,
NCT of Delhi, Delhi.

-Respondents

(By Advocate: Shri Vijay Pandita)

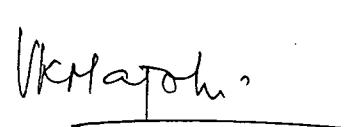
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Respondents have filed a copy of order dated 31.01.2006 in compliance of Tribunal's directions contained in order dated 29.6.2004 in OA-126/2003.

2. In this backdrop, these proceedings are dropped and notices to the respondents are discharged with liberty to the applicant to take legal recourse, if he is still aggrieved.


(Mukesh Kumar Gupta)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

CC.